NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 123(ND)/2011 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE COMPANY:

M/s, M.M T.C Ltd. & Ors.

V/s.

M/s. Indian Commodity Exchange Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME DESIGNATION	REPRESENTATION	SIGNATURE
1	Ajay SAROYA Advoca	to Petitionin	Honoz
7. 3 4 5	Abhishek Singer A Salani Sharkh	Adv Res No. 2	
	RITESH ISAAC AD Devadeoland	1.0	u

Order

Ld. Counsel for the respondents has referred to the order passed by the erstwhile Company Law Board and submitted that CA 71/2012 regarding maintainability of the petition has to be heard first. However, we find that the arguments in CA 71/2012 will necessitate detailed reference to the averments in the Company Petition itself and, therefore, CA 71/2012 shall be heard along with the main case.

List for arguments on 29.9.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

12th August, 2016 (P.K. Sud)